

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRIVALLABH PITTIE SOUTH WEST INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Shrivallabh Pittie South West Industries Limited</b>
2.	Date of incorporation of corporate debtor	11 <sup>th</sup> August 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120MH1993PLC073419
5.	Address of the registered office and principal office (if any) of corporate debtor	97, Maker Tower 'F' Cuffe Parade, Mumbai, Maharashtra – 400005.
6.	Insolvency commencement date in respect of corporate debtor	10 <sup>th</sup> October 2023
7.	Estimated date of closure of insolvency resolution process	07 <sup>th</sup> April 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Avil Menezes <b>IBBI Registration No:</b> IBBI/IPA-001/IPP00017/2016-17/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium-2, Cross Road-A, Behind Courtyard Marriot, Chakala, Andheri East, Mumbai- 400093 <b>Email:</b> - <a href="mailto:avil@caavil.com">avil@caavil.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email – <a href="mailto:irp.svpsouthwest@gmail.com">irp.svpsouthwest@gmail.com</a>
11.	Last date for submission of claims	25 <sup>th</sup> October 2023 (Copy of order was received on 11 <sup>th</sup> October 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shrivallabh Pittie South West Industries Limited on 10<sup>th</sup> October 2023. The copy of the order was available for download on 11<sup>th</sup> October 2023.

The creditors of **Shrivallabh Pittie South West Industries Limited**, are hereby called upon to submit their claims with proof on or before 25<sup>th</sup> October 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> October 2023

Place: Mumbai



Sd/-

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-17/10041

Authorization for Assignment valid till 8<sup>th</sup> December 2023